

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 105

C.P.(CAA)/75(CH)2022
(2nd Motion)

IN THE MATTER OF:

Xangbo Trading (India) Pvt. Ltd.

...

Petitioner Company

Under Section: 230-232, CA 2013

Order delivered on 19.04.2024

CORAM:

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Income Tax Department : Mr. Varun Issar, Senior Standing Counsel.

For the Petitioner : Mr. Rajeev K Goel, Advocate.

For the ROC : Mr. Vineet Khatri, Company Prosecutor.

ORDER

Heard the submissions made by the learned counsel for the petitioner. The learned counsel for the petitioner has submitted that the reports have been received from various authorities and requested for early hearing of the matter.

Since the Member (Technical) is not present at the time of the hearing of the matter and also refused to attend the Court, with the consent of the counsels, this matter be posted to 26.04.2024.

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)